

FIR No. 322/20
State Vs. Vipin @ Circuit
U/s 411 of IPC
PS Maya Puri
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State


Sh. K.K. Singh, Ld. LAC for the applicant/accused Vipin @ Sarkit.

Arguments heard on the bail application moved on behalf of the applicant/accused Vipin @ Sarkit. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused/applicant has clean antecedent.

Bail application is opposed by Ld. APP for the State.

As the complainant has failed to identify the applicant/accused during the TIP Proceedings, the alleged recovery has already been effected and the investigation "qua" the applicant/accused in the present matter is complete, no useful purpose will be served by keeping the applicant/accused in JC. Accordingly, the applicant/accused Vipin @ Circuit is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. LAC for the applicant accused Vipin @ Sarkit through Whatsapp.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 71676/16
FIR No. 552/15
PS: Maya Puri
State Vs. Gopal Kumar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 1196/18
Balbir Singh Vs. State
PS: Nihal Vihar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.
 None for the accused person.

Issue court notice to the complainant and notice to IO/SHO concerned to file ATR/complete enquiry report for the NDOH.

The present case be listed in the category of urgent cases.

Put up for appearance of complainant and for further proceedings on 25.08.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 4344/18
FIR No. 205/18
PS: Nihal Vihar
State Vs. Hemant Kumar @ Monu
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. K. K. Singh, Id. Counsel for the accused present physically in the court.

Issue court notice to the accused for the NODH

Issue court notice to the IO to file the bail bond verification report.

Put up for consideration of charge on 09.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 4384/18
FIR No. 554/15
PS: Nihal Vihar
State Vs. Vinit @ Raju
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Issue court notice to the complainant to explore the possibility of compromise through IO on the NDOH.

Put up for settlement, if any, and for further proceedings on 31.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 7227/18
FIR No. 0024/17
PS: Maya Puri
State Vs. Rohit @ Montu
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 8690/18
FIR No. 000040/18
PS: Maya Puri
State Vs. Vishal Kumar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 19.10.2020.



(Pankaj Arora)

**MM-03(West)/THC/Delhi
17.08.2020**

ID No. 8691/18
FIR No. 000117/18
PS: Maya Puri
State Vs. Mukul Massy @ Golu
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue notice to IO through DCP concerned for the NDOH.

Put up for further proceedings on 09.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 10072/18
FIR No. 112/17
PS: Maya Puri
State Vs. Mohd. Noor Alam
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused persons, their sureties as well as their respective counsels for the NDOH.

Put up for appearance of accused persons and for further proceedings on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 4119/19
FIR No. 181/18
PS: Maya Puri
State Vs. Narender @ Kali Etc.
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

CC No. 5818/19
Suleman Saifi Vs. Anwear Saifi & Anr.
PS: Nihal Vihar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused person, his surety as well as his counsel for the NDOH.

Put up for appearance of accused person and for further proceedings on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 7013/19
FIR No. 691/18
PS: Nihal Vihar
State Vs. Kailash
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Perusal of record reveals that the present case is at the stage of PE.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 8822/19
FIR No.642/19
PS: Nihal Vihar
State Vs. @Ramesh @ Nandu
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused was released on bail or not during lock down.

Issue court notice to DCP concerned to expedite the sanction proceedings and file status report on NDOH.

Put up for further proceedings on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 9926/19
FIR No. 382/18
PS: Nihal Vihar
State Vs. Smt. Sita
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for appearance of accused on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 9928/19
FIR No. 676/18
PS: Nihal Vihar
State Vs. Gopal
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for appearance of accused on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

CC No. 452/20
Saroj Bansal Vs. Amit Kumar Etc.
PS: Nihal Vihar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.
None for the accused person.

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file the ATR for the NDOH.

Present case be listed in the category of urgent cases.

Put up for appearance of complainant and for further proceedings on 04.09.2020.



(Pankaj Arora)

**MM-03(West)/THC/Delhi
17.08.2020**

ID No. 1752/20
FIR No. 14/20
PS: Maya Puri
State Vs. Sandeep Etc.
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused Sandeep and Ashu were released on bail or not during lock down .

Issue court notice to the accused Gaurav, his surety and counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 01.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 2761/17
FIR No. 132/16
PS: Maya Puri
State Vs. Anil Kumar Gupta
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused as well as counsel to place on record the order of Hon'ble High Court of Delhi.

Put up for further proceedings on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 446/17
FIR No. 1294/15
PS: Nihal Vihar
State Vs. Shakil
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused as well as his counsel for the NDOH.

Put up for consideration on charge on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 6380/17
FIR No. 862/14
PS: Nihal Vihar
State Vs. Kamal
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused and notice to IO for the NDOH.

Put up for appearance of accused and for further proceedings on 21.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 784/18
FIR No. 37/17
PS: Maya Puri
State Vs. Harish @ Damodar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused as well as his counsel for the NDOH.

Put up for appearance of accused on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 801/19
FIR No. 585/18
PS: Nihal Vihar
State Vs. Anuj Kumar
17.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Put up for appearance of accused and for further proceedings on 19.10.2020.



(Pankaj Arora)

**MM-03(West)/THC/Delhi
17.08.2020**

ID No. 63934/16
FIR No. 37/11
PS: Maya Puri
State Vs. Rajender Kumar
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 63333/16
FIR No. 123/11
PS: Maya Puri
State Vs. Karanjeet Singh
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

CC No.7639/16
Shrimati Gurnandan Kaur Vs. Vivek Singh
PS: Nihal Vihar
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 19.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No.62431/16
FIR No. 250/14
PS: Maya Puri
State Vs. Karan Singh
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 64145/16
FIR No. 354/14
PS: Maya Puri
State Vs. Ram Niwas
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 60617/16
FIR No. 408/14
PS: Maya Puri
State Vs. Narsi Kumar
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 68919/16
FIR No. 229/14
PS: Nihal Vihar
State Vs. Anil Kumar
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 74105/16
FIR No. 309/16
PS: Nihal Vihar
State Vs. Dheeaj Gupta
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 21855/16
Hari Om Vs. Shurmila @ Surbhi
PS: Nihal Vihar
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 76394/16
FIR No. 271/16
PS: Maya Puri
State Vs. Gurnam Singh @ Prince
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 4779/17
FIR No. 893/16
PS: Nihal Vihar
State Vs. Rakesh @ Bihri
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020**

FIR No. 207/17
PS: Nihal Vihar
State Vs. Mahesh
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No.5380/18
FIR No.0451/17
PS: Nihal Vihar
State Vs. Hemant Kumar @ Bablu
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No.6430/18
FIR No. 38/18
PS: Nihal Vihar
State Vs. Ravinder
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 5718/18
FIR No. 0644/18
PS: Maya Puri
State Vs.Ravi
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No.8915/18
FIR No. 755/17
PS: Nihal Vihar
State Vs. Krishan Kumar @ Kishan
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 2339/19
FIR No.0770/18
PS: Nihal Vihar
State Vs. Kapil Anand
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 6203/19
FIR No. 348/19
PS: Nihal Vihar
State Vs. Bunty Gupta
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020

ID No. 71020/16
FIR No. 263/13
PS: Maya Puri
State Vs. Babloo Parshad
17.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.
None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for DE on 07.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
17.08.2020